

Connecting Tribal areas by National Highway

1897. SHRI RAMSINH RATHWA: Will the Minister of SURFACE TRANSPORT be pleased to state:-

(a) whether there is any proposal under Government's consideration for the construction of a National Highway connecting Adivasi areas of Gujarat, Rajasthan, Madhya Pradesh, Maharashtra, Dadra-Nagar-Haveli, via Vapi so as to link the tribal belt for the development of Adivasi areas;

(b) if so, what are the details of the proposal and the estimated cost thereof and by when the construction of the same is likely to be completed;

(c) if the answer to part (a) above be in the negative, the reasons therefor;

(d) whether any requests in this regard have been received by Government; and

(e) if so, what are the details thereof and the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT): (a) There is no proposal under Government's consideration for the construction of a National Highway connecting Adivasi areas of Gujarat, Rajasthan, Madhya Pradesh, Maharashtra, Dadra-Nagar-Haveli, via Vapi so as to link the tribal belt for the development of Adivasi areas;

(b) Does not arise.

(c) to (e) The new National Highways are declared on All-India basis subject to availability of adequate resources for the purpose and subject to fulfilment of the following criteria;

(i) Roads which run through the length and breadth of the country;

(ii) Roads connecting adjacent countries;

(iii) Roads connecting State Capitals;

(iv) Roads connecting major Ports and important industrial or tourist centres;

(v) Roads meeting very important strategic requirement;

(vi) Roads carrying high density of traffic over an adequate length; and

(vii) Roads which will enable sizeable reduction in travel distance and achievement of substantial economies thereby.

However, the national Highways en-route may also cover tribal belt areas in any particular State or region. It is premature to indicate at this stage the road or roads which may be added to the National Highways network in near future which may also cover the tribal belt.

Collection of Toll Tax on National Highways

1898. SHRI RAMSINH RATHWA: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether it is a fact that Government collect toll tax on river bridges on various National Highways, including the one on National Highway No. 8 Narmada river near Bharuch and Tapi River near Kholvad in Surat District constructed at present; if so, what is the number of such places in India;

(b) what are the details of time limit till when it would continue;

(c) what amount of money has been collected so far; and

(d) whether there is any liberalisation in the same for the local people or any kilometre limit to collect the same in the nearby two bridges, at the same route; if so, what are the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI RAJESH PILOT). (a) Yes Sir. Fee is levied

on permanent bridges on National Highways costing more than Rs. 25 lakhs each, completed and opened to traffic on or after 1-4-1976 and included the two bridges in question. However, the information regarding total number of such bridges as on 1-8-1988 is being collected and will be laid on the table of the House.

(b) The collection of fee is to be discontinued as soon as the full capital cost of the bridge including interest thereon as also the maintenance and special repairs expenditure thereon upto the date of discontinuance of the levy of fee has been recovered.

(c) The total amount collected so far upto 31-3-1988 is Rs 6781.40 lakhs.

(d) There is no liberalisation for local people. However, in the event of two or more permanent bridges falling in close proximity to each other within eighty kilometres, from a point at the beginning of the approach of entry of the first bridge to be crossed under the jurisdiction of the same executive agency, there shall be levied a fee for one bridge only in respect of all such bridges.

Drugs used for Maternal and Child Health Programme under category-II of Drugs Price Control Order

1899. SHRI M. KADHARSHA:

DR. (SHRIMATI) SARAJINI MAHISHI:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to answer to Unstarred Question 151 given in the Rajya Sabha on the 27th July, 1988 and state:

(a) what are the names of drugs needed for Maternal and Child Health Programme which are covered under Category-II of Drugs Price Control Order;

(b) what are the names of drugs needed for Maternal and Child Health Programme;

(c) what are the names of drugs recommended by Government for price control under category-I and the date of sending the recommendation;

(d) whether it is a fact that Government have received the recommendation and sent an additional list of drugs needed for this programme to be covered under Category-I;

(e) if so, the date on which such list was sent and what are the names of drugs; and

(f) what are the reasons for sending piece meal recommendations and by when the full list would be finalised?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE): (a) Drugs needed for Maternal and Child Health Programme covered under Category-II of the Drug Prices Control Order, 1987 are—Vitamin 'A', Folic Acid and Iron preparation.

(b) Under the Maternal and Child Health Programme, drugs commonly used are Vitamin 'A', Iron and Folic Acid.

(c) to (f) Drugs for the Maternal and Child Health Programme are being evaluated for price control recommendation under Category-I to the Department of Chemicals.

Applicants interviewed for allotment of book stalls at Railway Stations

1900. SHRI N. RAJANGAM: Will the Minister of RAILWAYS be pleased to state:

(a) what are the details of applicants interviewed, with names, age, qualifications, financial status, whether individual or in the capacity of firm etc. for the allotment of book stalls of those stations which were previously held by M/s. Gulab Singh and Sons in Delhi, Ferozepur and Ambala Divisions;

(b) whether it is a fact that a number of unemployed graduates